

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPLE  
BENCH, NEW DELHI**

O.A.NO.217/2024

IN THE MATTER OF:-

RAJAN

----- APPLICANT

VERSUS

GOVT. OF N.C.T. OF DELHI & ORS.

----- RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO.4 AND 5**

1. That the present reply is filed by Sh. Anand Kumar Mishra, Dy. Commissioner of Police, PCR Unit, Delhi Police, New Delhi who is Respondent No. 5 and is also authorized by Respondent No.4/Commissioner of Police to file the reply on his behalf.
2. That the grievance of the applicant against the respondent no.4 & 5 is the illegal cutting of trees without permission in Old Police Station Complex, I Block, Mangol Puri, Delhi which is absolutely wrong and false, hence denied.
3. That the premises of Old Police Station Complex, Mangol puri is under the Possession of PCR Unit and the same was being utilized as Record Branch for keeping old records of PCR Unit. Later on the record room was shifted to Old Police Lines, Delhi on 12.09.23 vide order dt.11.09.23

(1)

and all the records kept at the said premises were shifted to new Record Room at Old Police Lines, Delhi. The copy of the said order is annexed as **Annexure-R1.**

4. That the Old Police Station Complex, Mangolpuri thereafter remained vacant and a caretaker was appointed to look after the said premises.
5. That later on it came to the knowledge of the higher authorities that some pruning of the tress has been done by some unknown persons. Immediately thereafter an enquiry was got conducted through ACP/Vigilance, PCR vide Order No.473/SO-DCP/PCR dt.14.05.24. The said order is annexed as **Annexure-R2.**
6. That from the enquiry conducted it has come on record that a work order for change/repair of broken tin shade at the above mentioned premises was given to one M/s. Bajrang Builders, Flat No.466, Pcket-B, RG Block, Raghbir Nagar, New Delhi who had carried out the repair work of the tin shade at premises in question. The copy of the said Work Order is annexed as **Annexure R3.**
7. That during the execution of the said work order, the labourers of the contractor done the pruning of the three trees which were obstructing the repair work of the tin shade.

8. That the Contractor had done the pruning of the three trees without obtaining the required permission from the concerned authorities.
9. That the Respondent No.5 immediately issued Explanation Notice to Inspr.(Exe.) Manoj Kumar, No.D/1732, PIS No.16080424(RI/PCR Line and Supervisory Officer) who did not ensure the proper safeguarding and caretaking of the trees, as well as HC(Exe.) Praveen Rathi, No.7167/PCR PIS No. 28092314(Caretaker) who failed to prevent unauthorized Pruning of branches of three trees Vide Explanation Notice No.8887-8889/HAP (P-III)/PCR dt.05.07.24. The copy of the said Notice is annexed as **Annexure – R4.**
10. That, thereafter, HC(Exe.) Praveen Rathi No. 7167/PCR has been sent to Distt. Lines vide DD No. 33 Dt 19.07.24. The copy of the said DD entry is annexed as **Annexure-R5.**
11. That after the knowledge of the pruning of the trees without permission, the Delhi Police has got planted several number of fully grown saplings by the staff under the supervision of the Respondent No.5 in front of the said premises alongside the footpath. Photographs of the same is collectively annexed as **Anneuxure-R6.**
12. That the Delhi Police taking into consideration the high level of pollution in Delhi vide Order No.163-174/Genl.(G-II)/PCR dt.01.01.24 as well as reminder Order No.8312-8350/Genl.(G-II)/PCR dt.06.06.24 have already issued and circulated to all ACP's/Insprs/Head Assts/Staff/PCR for

encouraging all staff members to plant a sapling on the eve of their family member's birthday. The copies of the said orders are collectively annexed as Annexure-R7 and R8.

13. That the Delhi Police and especially the PCR unit of Delhi Police regularly conduct tree plantation drives and on 02.10.23, PCR Unit of Delhi Police planted several trees at our complex situated at Old Police Lines, Delhi. Further several trees have been got planted at our Zonal Offices under the programme "Ek Ped-Maa Ke Naam". The Photographs of the same are collectively annexed as Annexure-R9.

14. That it is clear from the above averments that the pruning of the three trees done by Labourers of the Contractor was unintentional and without the knowledge of the answering respondents.

15. That a proceeding for the same issue was initiated by the Ld. Tree Officer, North Forest Division, Govt. of NCT of Delhi. Vide order dt.21.08.24 the Ld. Tree Officer imposed a penalty of Rs.1,00,000/- (Rupees One Lakh) and directed to plant 5 saplings having height of not less than 6 feet in the same campus which is to be maintained for 5 years. The copy of the said order is annexed as Annexure-R10.

16. That the Delhi Police has decided not to challenge the said order and implement the same in letter and spirit. Once one tribunal has held the persons involved guilty, then again any further indictment will be double jeopardy.

(4)

17. That the answering respondents reserve its right to file para wise reply if the same is required in future with the permission of this Hon'ble Tribunal.

18. In view of the above -mentioned facts, It is clear that pruning of branches of three trees were done unintentional by the contractor without the knowledge of the authorities and answering respondents and we undertake to be careful in future so that no such incident occurs again. The answering respondents are very much concerned about the situation caused due to the pollution of the environment and have taken initiatives to fulfill their responsibilities towards the welfare of the society at large. The answering respondents shall comply with any directions passed by this Hon'ble Tribunal.

  
23/8/24

(Anand Kumar Mishra)

Dy. Commissioner of Police, PCR  
RESPONDENT NO.5

Through

ANAND KUMAR MISHRA  
DCP/Police Control Room



GIGI.C.GEORGE

ADVOCATE

STANDING COUNSEL(UOI)

NATIONAL GREEN TRIBUNAL

(5)

6



**OFFICE OF THE DY. COMMISSIONER OF POLICE ; POLICE CONTROL ROOM, 6<sup>TH</sup> FLOOR, OLD PHQ, MSO BUILDING, I.P. ESTATE, NEW DELHI-110002, E-Mail - hagpcr@gmail.com**

**ORDER**

It has been decided that the all record of Call Books of Zones, PCR, placed at Record Branch, Mangol Puri, existed at Old PS Building, Mangol Puri, I/C ASI Sanjay Kumar, 3280/PCR, HC Parveen Rathi, No. 7167/PCR & 112 Manual Forms, placed at Record Branch, Katwaria Sarai, Delhi Administration Building, near PS/Kishan Garh, I/C HC Deepak Kumar, 2759/PCR be shifted to "Central Record Branch, PCR", existed at Raj Pura Road, Old Police Lines, Delhi, I/C ASI. Chaman Lal, No. 1582/PCR immediately.

ASI Sanjay, IC Record Branch, Mangol Puri & HC Deepak, I/C Katwaria Sarai are directed to report to ASI. Chaman Lal, No. 1582/PCR, I/C Central Record Branch, PCR, Opl, Raj Pura Road, Delhi with all record. The space/premises existed at Old PS Building, Mangol Puri be locked and keys handed over to HC Parveen Rathi, Care Taker of the Building. The space so vacant at Katwaria Sarai, near PS/Kishna Garh be handed over to Inspr/South Zone, PCR.

Non compliance will be viewed seriously.

*and*  
11/09/23

( ANAND KUMAR MISHRA )  
DY. COMMISSIONER OF POLICE;  
POLICE CONTROL ROOM, DELHI

No.9166-69/Genl. (G-I)/PCR., dated Delhi the 11/09/23

Copy forwarded to the :-

1. ACP/HQ,
2. Inspr/RI, PCR & Inspr/South Zone, PCR.
3. ICs/Record Branch, Mangol Puri, Katwaria Sarai & Opl.



75  
आज़ादी का  
अमृत महोत्सव

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**OFFICE OF THE DEPUTY COMMISSIONER OF POLICE: OPERATIONS: DELHI.**

MSO Building, Old PHQ, Vikas Marg, ITO, Delhi-110002, Tel: 011-23492084, 27491119

Email ID: [dcp.pcr@delhipolice.gov.in](mailto:dcp.pcr@delhipolice.gov.in)

**ORDER**

It has come to the notice that Original Application No. 217/2024 in the matter of Rajan vs Govt. of NCT of Delhi & Ors. has been filed before the Hon'ble National Green Tribunal, wherein it is alleged that illegal and unauthorised cutting/pruning of trees outside H. No. 1 to 15, Old Police Station Complex, I Block, Mangolpuri, Ward No. 42, Delhi has taken place. The said premises is under our control. However, the undersigned has no knowledge about any such activity.

It is, therefore, directed that a fact finding enquiry may be conducted by ACP/Vigilance in this regard and a factual report may be submitted to the undersigned on priority.

*dy*  
14/05/24

**(ANAND KUMAR MISHRA)**  
Deputy Commissioner of Police  
Police Control Room, Delhi.

Copy to :-

ACP/Vigilance for necessary action.

Dispatch No. 473 SO/DCP/PCR  
Dated. 14-05-2024

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ANNEXURE-R3

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OFFICE OF THE DY. COMMISSIONER OF POLICE ; POLICE CONTROL ROOM, 6<sup>TH</sup>  
FLOOR, OLD PHQ, MSO BUILDING, I.P. ESTATE, NEW DELHI-110002,  
E-Mail - hagpcr@gmail.com

No. 8717 /Genl (G-I)/PCR, dated Delhi, the 01/09/23.

To,

M/s Bajrang Builders,  
Flat No. 466, Pocket-B,  
R.G. Block, Raghbir Nagar,  
New Delhi-110027

Subject:- Regarding repair maintenance of work at Record Branch, PCR, Mangol Puri, existed at Old PS Building, Mangolpuri.

Memo.

With reference to your letter No. Ref. No. 042, dated 01.05.2023. This Unit intends to Change broken Tin sheds of Record Branch, PCR, Mangol Puri, existed at Old PS Building, Mangolpuri at the approved rates of the Unit ie. Rs. 825/- per Sq. feet, which you have already accepted vide letter under reference.

You are requested to get start the work in question urgently and after completion of work, bills in triplicate be submitted to this Office, so that payment could be made in due course.

P 11/9/23

ACP/HQ  
for Dy. Commissioner of Police;  
Police Control Room, Delhi.

No. /Genl (G-I)/PCR, dated Delhi, the

Copy forwarded to RI & HC Parveen Rathi, Care Taker, Record Branch, PCR, Mangol Puri for carry supervision of work and report.

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EXPLANATION CALLING NOTICE

An incident involving unauthorized cutting/pruning of trees at Old Police Station Complex, Mangol Puri, which is under the possession of PCR Unit, was occurred on 30.09.2023. It has been observed that the matter was reported to P.S. Mangol Puri only on 4.10.2023, when HC Parveen Rathi, No. 7167/PCR, (PIS No. 28092314), the caretaker of the premises, lodged the information vide DD No. 93-A at PS Mangol Puri. HC Parveen Rathi reported that some unknown persons, responsible for the cutting, claimed to have been sent by the RWA. This indicates a lapse in duty by HC Parveen Rathi, who failed to take prompt action to prevent the unauthorized tree cutting/pruning. Furthermore, Inspr. Manoj Kumar, No. D/1732, (PIS No. 16080424), RI/PCR and supervisory officer, did not ensure the proper safeguarding and caretaking of the trees. The negligence in handling this matter led to the filing of OA No. 217/2024, Rajan Vs. GNCTD & others, in the Hon'ble NGT, Delhi.

Inspr. Manoj Kumar, D/1732 (PIS No. 16080424) and HC Parveen Rathi, No. 7167/PCR (PIS No. 28092314) are, therefore, called upon to explain as to why disciplinary action should not be initiated against them for the aforementioned lapse. Their replies, if any, in this regard should reach this office within 07 days from the date of receipt of this notice, failing which it will be presumed that they have nothing to say in their defence and the matter will be decided ex- parte on merits.



*dh*  
05/07/24

(ANAND KUMAR MISHRA)  
DY. COMMISSIONER OF POLICE  
POLICE CONTROL ROOM: DELHI

CG No. \_\_\_\_\_

No. 8887-8889 /HAP/PCR(P-III), dt., Delhi the 05/07 /2024.

Copy to:-

1. RI/PCR with spare copies for receiving a copy and delivering one copy to HC Parveen Rathi, No. 7167/PCR (PIS No. 28092314) against his proper receipt. Acknowledgements thereof may be supplied to this office the earliest.
2. Inspr. Legal Cell/PCR w.r.t. his office Dy. No. 1151/Legal Cell/PCR, dated 05.07.2024 for further necessary action regarding submission of report before the senior officers.
3. I/C Intra DP Cell/PCR to generate CG number.

DD No - 33 Dated - 19/07/2024 PCR Line  
PHQ, ITO Delhi. (10)

200

इतना भाइन  
हाजिर

समय 5:38 बजे दिन हल ही कि  
He Praveen Rathi No 7167/PCR, केयर  
टैकर, Old Police Complex, Mangalpur की  
आहुत DCP/PCR साहब भाइन हाजिर किया  
जाता है। 2प2 इन्कान हल है।

Note - नकल 2प2 मुनाबिक असल है।

*[Signature]*  
200/PCR Line  
Old PHQ ITO  
Delhi.

DUTY OFFICER  
P.C.R. LINES  
OLD PHQ







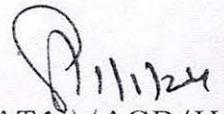
**OFFICE OF THE DY. COMMISSIONER OF POLICE ; POLICE CONTROL ROOM, 6<sup>TH</sup> FLOOR, OLD PHQ, MSO BUILDING, I.P. ESTATE, NEW DELHI-110002, E-Mail - hagpcr@gmail.com**

ORDER

Pollution is a global problem. Polluted air can be dangerous, even if the pollutants are invisible. It can make people's eyes burn and make them have difficulty breathing. It can also increase the risk of lung cancer. Only greenery/trees/plants can save our lives. Being first responder of Delhi Police, it is our moral duty to do something for this issue.

Therefore, all Supervisory Authorities are directed to motivate their staff for sapling plants at and around their Office/Residential Complexes on the eve of his/her or family member's birthday. This small effort will improve the air quality of Delhi, which is highly appreciable.

This has the approval of DCP/PCR



(MANJU LATA)/ACP/HQ  
for DY. COMMISSIONER OF POLICE;  
POLICE CONTROL ROOM, DELHI.

No. 153-174/Genl. (G-II)/PCR., dated Delhi the 01/01/2024

Copy forwarded for information/necessary action to :-

1. ACsP/Inpsrs/PCR.
2. All Head Asstts/PCR
3. I/C Care Taker, PCR & CPCR, Shalimar Bagh



OFFICE OF THE DY. COMMISSIONER OF POLICE ; POLICE CONTROL ROOM, 6<sup>TH</sup> FLOOR,  
OLD PHQ, MSO BUILDING, I.P. ESTATE, NEW DELHI-110002,  
E-Mail - hagpcr@gmail.com

Subject :- Order regarding sapling plants by PCR Staff.

Please refer to this office Order No. 163-174/Genl. (G-II)/PCR, dated 01.01.24 regarding sapling plants by staff. Copy of the same is enclosed herewith. In the said order, this Office stated that :-

"Pollution is a global problem. Polluted air can be dangerous, even if the pollutants are invisible. It can make people's eyes burn and make them have difficulty breathing. It can also increase the risk of lung cancer. Only greenery/trees/plants can save our lives. Being first responder of Delhi Police, it is our moral duty to do something for this issue. Therefore, all Supervisory Authorities are directed to motivate their staff for sapling plants at and around their Office/Residential Complexes on the eve of his/her or family member's birthday. This small effort will improve the air quality of Delhi, which is highly appreciable".

Hence, it is again requested that all Supervisory Authorities may motivate their staff for sapling plants at and around their Office/Residential Complexes on the eve of his/her or family member's birthday. Such step may reduce pollution in future.

 6/6/24

( MANJU LATA )/ACP/HQ  
for DY. COMMISSIONER OF POLICE;  
POLICE CONTROL ROOM, DELHI.

No. 0312-350/Genl. (G-II)/PCR., dated Delhi the 06/06/2024

Copy forwarded for information/necessary action to :-

1. ACsP/Inpsrs/PCR.
2. All Head Asstts/PCR
3. I/C Care Taker, PCR & CPCR, Shalimar Bagh

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ANNEXURE - R9

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**OFFICE OF THE DY. COMMISSIONER OF POLICE , POLICE CONTROL ROOM**  
**6<sup>th</sup> Floor, MSO Building Old PHQ, ITO, IP Estate, Delhi-110002**  
**Email -hagpcr@gmail.com**

**ORDER**

On the eve of World Environment Day, the Hon'ble Prime Minister of India started a campaign "EK PED MAA KE NAAM" and called upon everyone to plant a tree in the coming days as a tribute to our mother.

Therefore, Inspr./Zones, CPCR & RI/PCR are directed to plant a tree at and around office premises ie. Zones, CPCR & PCR Lines. Plant and Pamphlet may be got collected from DO/PCR, Old PHQ, MSO Building, ITO, Delhi **on 26.07.2024 at 06.00 PM**. The same may be got planted at and around office premises/jurisdiction on **27<sup>th</sup> July, 2024** and photograph of the same be sent to this office for onward transmission to PHQ.

(MANJU LATA) ACP/HQ  
for DY COMMISSIONER OF POLICE  
POLICE CONTROL ROOM; DELHI

**All Inspr./Zones, CPCR & RI/PCR**

No. 3009-25 /Genl.(III)/PCR

Dated 26/07 /2024.

















सत्यमेव जयते  
एक बचक शांति का बीड़ा



DELHI POLICE



# वृक्षारोपण

## वृक्ष लगाओ

## शेरियाली लाओ

### पुलिस निःश्रमण कक्ष, दिल्ली पुलिस





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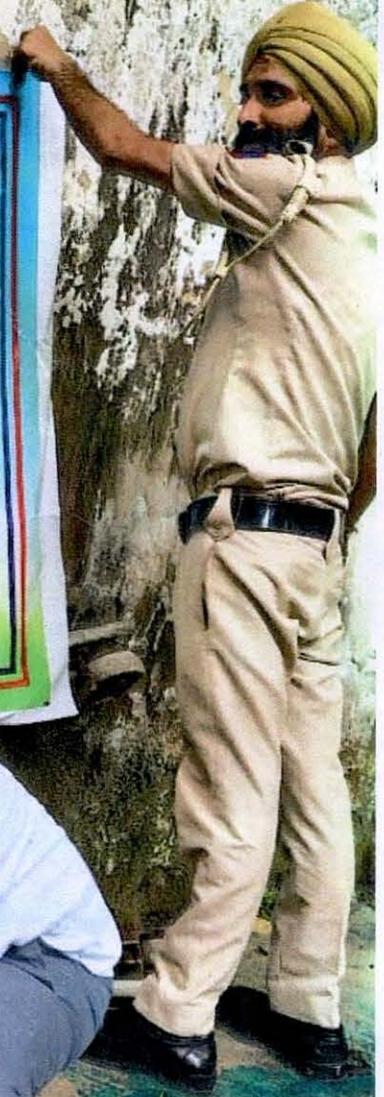
DELHI POLICE



# वृक्षारोपण

वृक्ष लगाओ  
हरियाली लाओ।

पुलिस नियंत्रण ... ल्ली पुलिस





DELHI POLICE

# वृक्षारोपण

वृक्ष लगाओ  
हरियाली आओ।

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GOVT. OF NCT OF DELHI  
DEPARTMENT OF FOREST AND WILD LIFE  
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS  
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

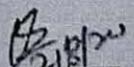
No.F.367/DCF(N)/Tree offence/2023-24/ 4201-4203

Date: 21/08/2024

IN THE COURT OF TREE OFFICER/DY. CONSERVATOR OF FOREST,  
NORTH FOREST DIVISION, NEW DELHI

ORDER

1. Sh. Rajesh Guar, ACP/WR/PCR and Sh. Nitin Kumar, Insp. Legal Cell/PCR appeared before this Court in the hearing.
2. Whereas, in this case, the inspection has been carried out by the I.O Sh. Ankit Malik, it has been reported that a tree offence has been committed by Delhi Police, Police Control Room, by illegally felling/cutting & pruning of three (03) nos. of trees (01 cutting & 02 pruning) located in front of H.No. 1 to 15, old police station complex, I-Block, Mangolpuri, ward no. 42, Delhi, without permission from the concerned department and the same has been accepted by Sh. Rajesh Guar & Sh. Nitin Kumar before this Court.
3. Whereas on enquiry, it is found that in the above mentioned case, the trees have been illegally cut & pruned, is violation of Delhi Preservation of Tree Act, 1994. And in the hearing held in the chamber of Tree Officer, North Forest Division on 20.08.2024, Sh. Rajesh Guar & Sh. Niting Kumar has accepted & submitted that the trees situated in front of H.No. 1 to 15, old police station complex, I-Block, Mangolpuri, ward no. 42, Delhi, have been illegally cut & pruned by contractor M/s Bajrang Builders while doing repair & renovation work of PCR unit campus of record room and stated that they are ready to compound the said offence and agreed to submit the compound affidavit.
4. As per submission submitted, an internal enquiry has been conducted by Delhi Police and as per enquiry report by Dr. Rakesh Kumar, ACP/Vigilance/PCR dated 08/07/2024, it has been concluded that *"the responsibility of maintaining status-quo with regard to tree (wholly or partially) was vested with Mr. Umesh M/s Bajrang Builders. He was supposed to supervise and brief the engaged labours properly where he failed to do so. Rather he had admitted his responsibility and pleaded his guilt during and he is ready to pay the penalty"*.
5. Whereas, Sh. Rajesh Guar & Sh. Nitin Kumar have been directed to submit the compounding affidavit accepting the offence regarding illegally cutting & pruning of trees as mentioned above and the same has been signed/submitted by Sh. Nitin Kumar on the same day.
6. Whereas, after going through the facts of case and as empowered under Section-21 of Delhi Preservation of Tree Act, 1994, I the Tree Officer/Dy. Conservator of Forests (North), agreed to compound the offence. A compounding fee of **Rs. 1,00,000/- (Rupees One Lakh only)** is hereby imposed on Sh. Rajesh Guar, Sh. Nitin Kumar & Sh. Umesh (M/s Bajrang Builders), for illegal cutting & pruning of three (03) nos. of trees.
7. Whereas, Sh. Rajesh Guar, Sh. Nitin Kumar & Sh. Umesh (M/s Bajrang Builders) are hereby directed to deposit the above-mentioned amount, **through DD in favour of Dy. Conservator of Forest (North)**, being the composition fees within 30 days of receipt of this order. In case of failure to deposit the same within prescribed period of 30 days, action shall be initiated in the court of Law, as per relevant provisions of Delhi Preservation of Tree Act, 1994.
8. Further, Sh. Rajesh Guar & Sh. Nitin Kumar are also directed to plant five (05) nos. of trees sapling having height of not less than 6 feet in the same campus/site and maintain them for at least 5 years. The compliance report of planted sapling along with photographs shall be submitted in this office with 30 days of receipt of this order.

  
Tree Officer & DCF  
(North Forest Division)